

Office of Directorate General of Foreign Trade
New Delhi -11

Para 4.7 Decision

MEETING NUMBER : 26/82-ALC4/2010 MEETING DATE : 28.09.2010

The Meeting No.26/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 28.09.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

At the outset, minutes of Norms Committee Meeting No. 24/82 dated 14.09.2010 were ratified by the Committee.

Following members were present:-

Shri Shaish Kumar, IA, DIPP

Shri Jasbir Singh, IA, Department of C&PC

Shri DN Mathur,DY.I.A.,Department of Pharmaceuticals

Shri M. Mitra, Dy.DCGI, o/o DCGI

Shri Krishan Kumar, Dy. DGFT

Shri Shyam Lal, FTDO

Case No. B-217	M/s Star Orechem International Pvt. Ltd.
N C Meeting No. 26/11	F.No.01/82/50/1052/AM10/DES-III Pt. F.No.01/82/50/651/AM10/DES-III
Meeting Date 28.09.2010	RA F.No. 50/24/40/00004/AM10 RA F.No. 50/24/40/00006/AM10
Adv. Lic. No.5010000149 dt. 25.09.09 Adv. Lic. No.5010000150 dt. 25.09.09	
On the recommendations of TA from D/o C&PC, Committee decided to call for Central Excise Certified Production and Consumption data and to defer the case for 23.11.10	

Case No. B-218	M/s Mangalam Drugs And Org. Ltd.
N C Meeting No. 26/11	F.No.01/82/50/00850/AM09/DES-III
Meeting Date 28.09.2010	RA F.No. 03/95/40/00961/AM08
Adv. Lic. No.0310456184 dt. 02.01.08	
The Committee considered the case as per agenda and clarified that the decision taken in NC's meeting No.16/09 held on 15.7.08 prevails in which norms for the licence were ratified and as such decision taken in meeting No.7/10 dt 19.5.09 stands withdrawn as this decision is applicable for future licenses.	

Case No. B-219	M/s Intash Pharma . Ltd.
N C Meeting No. 26/11	F.No.01/82/50/1435/AM09/DES-III
Meeting Date 28.09.2010	RA F.No. 08/24/40/00191/AM09
Adv. Lic. No.08100768224 dt. 18.12.08	
Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 06.05.2008	

and in consultation with technical authorities present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed for 250 mg tablet	Qty. allowed for 500 mg tablet
Azithromycin Tablets 250 mg and 500 mg	1 No. each	1.	Azithromycin Monohydrate (average water content NLT 5.0%)	268.42 mg/tablet	536.84 mg/tablet

RA concerned may take further necessary action as per above decision of NC.

Case No. B-220	M/s KDAC Chem Pvt. Ltd.
N C Meeting No. 26/11	F.No.01/82/50/768/AM10/DES-III F.No.01/82/50/1076/AM10/DES-III
Meeting Date 28.09.2010	RA F.No. 34/24/40/001304/AM10 RA F.No. 34/24/40/00195/AM10
Adv. Lic. No.3410025692 dt. 25.11.09 Adv. Lic. No.3410026274 dt. 04.02.10	
The Committee considered firm's request for enhancement of quantity of import item 'Hydrozen peroxide' but on the recommendation of TA from D/O Pharmaceuticals decided to maintain its earlier decision taken in meeting No.3/82 dated 20.4.2010.	

Case No. B-221	M/s Span Diagnostics Ltd.
N C Meeting No. 26/11	F.No.01/82/50/1536/AM09/DES-III
Meeting Date 28.09.2010	RA F.No. 528/24/40/00028/AM09
Adv. Lic. No.5210025186 dt. 12.01.09	
The firm's representatives appeared for PH. It was decided that the firm shall submit full description of import item No. 1 & 2 before the matter is considered further by NC. The case was deferred for 26.10.10	

Case No. B-222	M/s Titan Labs Pvt. Ltd.
N C Meeting No. 26/11	F.No.01/82/50/12108/AM10/DES-III F.No.01/82/50/1211/AM10/DES-III F.No.01/82/50/917/AM10/DES-III F.No.01/82/50/178/AM11/DES-III
Meeting Date 28.09.2010	
Adv. Lic. No.3010563872 dt. 10.03.10 Adv. Lic. No.3010563875 dt. 10.03.10 Adv. Lic. No.3010556465 dt. 21.01.10 Adv. Lic. No.3010572320 dt. 03.04.10	
The firm's M.D., Shri Piyush B.Shah appeared for PH. He mentioned that for the two products-Orliostat Pellets 50% and Flurbiprofen SR Pellets 88.9%-the wastage, as per Central Excise Certified data comes to more than 10%. He	

further explained that their pellets have greasy surface which results in higher wastage and that they have to adopt the process as agreed to by the foreign buyer. The Technical Authorities present in the meeting opined that there is a SION for granules (pellets) which prescribes only 1% wastage and other firms producing pellets are claiming 1% wastage. The Committee, therefore, decided to reject the case.

Case No. B-223	M/s Reliance Industries Ltd.
N C Meeting No. 26/11	F.No.01/82/162/00716/AM10/DES-III
Meeting Date 28.09.2010	
The Committee considered the case, as per agenda and noted that value addition as per DGCIS data and data furnished by the firm in application comes to 13.34% and 20.62% respectively. After considering the issue, NC decided to recommend 50% value addition for the purpose of fixation of DEPB rate.	

Case No. B-224	M/s Deepak Nitrite Ltd.
N C Meeting No. 26/11	F.No.01/82/162/00180/AM10/DES-III
Meeting Date 28.09.2010	
The Committee considered the case as per agenda and noted that value addition as per DGCIS data and data furnished by the firm in application comes to 117%and 75.92% respectively. After considering the issue, NC decided to re commend 120 % value addition for the purpose of fixation of DEPB rate.	

Case No. B-225	M/s Unimax Chemicals Pvt. Ltd.
N C Meeting No. 26/11	F.No.01/82/162/00120/AM11/DES-III
Meeting Date 28.09.2010	
The committee considered the agenda placed before it and in consultation with TAs present in the meeting decided to clarify to D/o Revenue, Drawback Division that in view of DGFT's Policy Circular No. 35 /2009 – 14 dated 03.06.10, the export product ' Erythromycin Stearate BP- 99' and ' Erythromycin Stearate ' may be taken as same export product. Accordingly, export product 'Erythomycin BP-88' and 'Erythomycin' may be taken as same export product.	

Case No. B-226	M/s Rossari Biotech Ltd., Mumbai
N C Meeting No. 26/11	F.No.01/82/50/01139/AM09/DES-III F.No.01/82/50/01139/AM09/DES-III
Meeting Date 28.09.2010	Adv. Lic. No.3410002713dt. 18.09.01
The Committee considered the firm's request for change in the name of export product as given the license, as per agenda put up before it , and as per recommendations of TA from D/o C&PC decided to change the export product description as ' Textile Auxilliaries – Greenacid – N/ PD /PB /C/100 /200 /300 /Glitter Silver 100 /200/ 300 Liquid' accordingly with no other change in earlier NC's decision taken in meeting no.31/82 dt.08.10.08. RA may take action accordingly.	

Case No. B-227	M/s Lepro Herbals Pvt. Ltd.
N C Meeting No. 26/11	F.No.01/82/162/966/AM08/DES-III F.No.01/82/50/1355/AM08/DES-III

	F.No.01/82/50/1445/AM07/DES-III
Meeting Date 28.09.2010	RA F.No.05/24/40/436/AM08 RA F.No.05/24/40/546/AM08 RA F.No.05/24/40/768/AM08
Adv. Lic. No. 0510048360 dt. 05.12.01 Adv. Lic. No. 0510210501 dt. 15.10.07 Adv. Lic. No. 0510196087 dt. 12.12.06	
Decision: The Committee considered the case as per agenda and went through Certificate of Analysis from foreign supplier and on the basis of recommendations of TA from D/o Pharmaceuticals decided to enhance the quantity of import item Glycyrrhizic Acid as 11.50 kg / kg of export product or as per actual imports made by the firm against these Authorisations whichever is less, for regularization purpose only. Repeat licenses are not to be issued based on this decision. Earlier NC's decisions in respect of these authorisations in respect of other import items shall remain effective. RA may take action accordingly.	

Case No. B-228	M/s Lepro Herbals Pvt. Ltd.
N C Meeting No. 26/11	F.No.01/82/50/00017/AM07/DES-III F.No.01/82/50/00518/AM07/DES-III
Meeting Date 28.09.2010	RA F.No.05/24/40/436/AM08 RA F.No.05/24/40/546/AM08
Adv. Lic. No. 0510180324 dt. 04.04.06 Adv. Lic. No. 0510185827 dt. 05.07.06	
Decision: The Committee considered the case as per agenda and went through Certificate of Analysis from foreign supplier and on the basis of recommendations of TA from D/o Pharmaceuticals decided to enhance the quantity of import item Glycyrrhizic Acid as 12.65 kg / kg of export product or as per actual imports made by the firm against these Authorisations whichever is less, for regularization purpose only. Repeat licenses are not to be issued based on this decision. Earlier NC's decisions in respect of these authorisations in respect of other import items shall remain effective. RA may take action accordingly.	

1	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Close
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:
	Decision : The NC noted that the case has already been rejected in NC meeting No.24/82 dt.14.9.10			

2	Case No.:3/32/82-ALC4/2008	Party Name:D.TOTLA PLASTIC	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/01178/AM09/	RLA File :03/94/040/00710/AM09/	Lic.No/Date:0310491145 20.10.2008	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o C&PC			

3	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Rejected
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	Defer Date:
	Decision :Committee noted that the firm has not sent the requisite reply after PH and decided to reject the case.			

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Case No.:22/14/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00192/AM10/	RLA File :08/24/040/00007/AM10/	Lic.No/Date:0810079232 09.04.2009	Defer Date:	
Decision :On the recommendations of TA from D/o Pharmaceuticals, Committee decided to ratify norms as given below or as applied for by the firm whichever is less:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Terazosin Hydrochloride Tablets 1mg	1 mg tablet	1.	Terazosin Hydrochloride (As Dihydrate)	1.2109mg/ 1mg Tablet
Terazosin Hydrochloride Tablets 2mg	2 mg tablet	1.	Terazosin Hydrochloride (As Dihydrate)	2.4217mg/ 2mg Tablet
Terazosin Hydrochloride Tablets 5mg	5 mg tablet	1.	Terazosin Hydrochloride (As Dihydrate)	6.0544mg/ 5mg Tablet
Terazosin Hydrochloride Tablets 10mg	10 mg tablet	1.	Terazosin Hydrochloride (As Dihydrate)	12.1087mg/ 10mg Tablet
Other import items are not allowed as the firm has not given any justification for requirement of these items. RA concerned may take further necessary action as per above decision of NC.				

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Case No.:16/6/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00163/AM11/	RLA File :34/24/040/00037/AM10/	Lic.No/Date:3410024380 05.06.2009	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/120/2005/Ch.II dated 28.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Undecavertol (Kakdinol) 4- Methyl3- decen-5-ol	1 Kg.	1.	Propionaldehyde	0.842 kg
		2.	N Amyl Alcohol/1- Pentanol	0.639 kg
		3.	Hydrobromic Acid	0.167 kg

		4.	Magnesium turnings	0.157 kg
RA concerned may take further necessary action as per above decision of NC.				

6	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:23.11.2010
	Decision : The Committee noted that the reply received from the firm has been forwarded to D/o Pharmaceuticals for examination and decided to defer the case for 23.11.10.			

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Case No.:2/21/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00429/AM10/	RLA File :03/95/040/00224/AM10/	Lic.No/Date:0310532930 07.08.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/75/2008/Ch.II dated 13.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1- Amino- 2, 5 Dimethoxy -4-Sulphanalide / 2,5 Dimethoxy Aniline 4-Sulphopenylamide	1 Kg.	1.	Hydroquinone	0.506kg
RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:9/34/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00654/AM10/	RLA File :22/24/040/00021/AM10/	Lic.No/Date:2210009180 20.08.2009	Defer Date:23.11.2010
	Decision :The Committee noted that the reply received from the firm has been forwarded to D/o Pharmaceuticals for examination and decided to defer the case for 23.11.10.			

9	Case No.:19/24/82-ALC4/2009	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00516/AM10/	RLA File :05/24/040/00299/AM10/	Lic.No/Date:0510248628 28.08.2009	Defer Date:26.10.2010
	Decision :The Committee decided to remind D/o Bio-technology through a D.O. from convener and to defer the case for 26.10.10.			

10	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals			

11	Case No.:2/26/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00534/AM10/	RLA File :09/24/040/00185/AM10/	Lic.No/Date:0910039258 09.09.2009	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o C&PC			

12	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	Defer Date:23.11.2010
	Decision :The committee noted that reply from the firm has been received and deferred the case for comments of D/o Pharmaceuticals for 23.11.10.			

13	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals.			

14	Case No.:3/30/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00604/AM10/	RLA File :09/24/040/00260/AM10/	Lic.No/Date:0910039512 08.10.2009	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o C&PC.			

15	Case No.:9/30/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00610/AM10/	RLA File :31/24/040/00123/AM10/	Lic.No/Date:3110040264 09.10.2009	Defer Date:26.10.2010

Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals.

16	Case No.:45/34/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00690/AM10/	RLA File :03/95/040/00486/AM10/	Lic.No/Date:0310544624 09.11.2009	Defer Date:23.11.2010
	Decision: The Committee decided to call for copy of Application from RA and to forward it to D/o C&PC. Case was deferred for 23.11.2010			

17	Case No.:21/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/01255/AM10/	RLA File :31/24/040/00138/AM10/	Lic.No/Date:3110040580 10.11.2009	Defer Date:26.10.2010
	Decision :Committee decided to defer the case for 26.10.10 for comments of D/o C&PC, P.C.Division.			

18	Case No.:25/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/01259/AM10/	RLA File :31/24/040/00141/AM10/	Lic.No/Date:3110040624 12.11.2009	Defer Date:23.11.10
	Decision : :Committee decided to defer the case for 23.11.10 for comments of D/o C&PC.			

19	Case No.:20/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/01254/AM10/	RLA File :31/24/040/00139/AM10/	Lic.No/Date:3110040645 13.11.2009	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o C&PC.			

20	Case No.:2/37/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00745/AM10/	RLA File :07/24/040/00294/AM10/	Lic.No/Date:0710068389 19.11.2009	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o C&PC.			

21	Case No.:39/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00955/AM10/	RLA File :07/24/040/00273/AM10/	Lic.No/Date:0710068432 20.11.2009	Defer Date:23.11.2010

Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.

22	Case No.:9/40/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00824/AM10/	RLA File :05/24/040/00404/AM10/	Lic.No/Date:0510254651 16.12.2009	Defer Date:26.10.2010
	Decision :Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals			

23	Case No.:4/44/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00889/AM10/	RLA File :03/95/040/00601/AM10/	Lic.No/Date:0310555001 13.01.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o C&PC			

24	Case No.:7/44/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved
	HQ File :01/82/050/00892/AM10/	RLA File :52/24/040/00027/AM10/	Lic.No/Date:5210029364 13.01.2010	Defer Date:

Decision: Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2008/Ch.II dated 28.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Chloro-4-(4-Chloro Phenoxy) Acetophenone	1 Kg.	1.	Para Chloro Phenol	0.967kg
		2.	Meta Dichloro Benzene	1.350kg

RA concerned may take further necessary action as per above decision of NC.

26	Case No.:10/45/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved
	HQ File :01/82/050/00905/AM10/	RLA File :34/24/040/00176/AM10/	Lic.No/Date:3410026153 15.01.2010	Defer Date:
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2007/Ch.II			

dated 27.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyclopentanone	1 Kg.	1.	Adipic Acid	1.77kg

RA concerned may take further necessary action as per above decision of NC.

27	Case No.:3/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00898/AM10/	RLA File :05/24/040/00410/AM10/	Lic.No/Date:0510256550 18.01.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals			

28	Case No.:32/2/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Rejected
	HQ File :01/82/050/01266/AM10/	RLA File :08/24/040/00293/AM10/	Lic.No/Date:0810086038 27.01.2010	Defer Date:
	Decision : The Committee noted that the firm has not submitted information sought from it and decided to reject the case.			

29	Case No.:24/2/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Rejected
	HQ File :01/82/050/01258/AM10/	RLA File :08/24/040/00300/AM10/	Lic.No/Date:0810086172 02.02.2010	Defer Date:
	Decision : The Committee noted that the firm has not submitted information sought from it and decided to reject the case.			

30	Case No.:17/48/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/01080/AM10/	RLA File :03/94/040/00025/AM10/	Lic.No/Date:0310558999 08.02.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals			

31	Case No.:47/22/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
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	HQ File :01/82/050/00700/AM11/	RLA File :02/24/040/00223/AM10/	Lic.No/Date:0210137616 08.02.2010	Defer Date:23.11.2010
	Decision : Committee decided to call the firm for PH and to defer the case for 23.11.10.			

32	Case No.:30/48/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/01093/AM10/	RLA File :05/24/040/00476/AM10/	Lic.No/Date:0510258284 11.02.2010	Defer Date:23.11.2010
	Decision : The Committee decided to send a copy of Application and reply received from the firm to Department of Pharmaceuticals and to defer the case for 23.11.10.			

33	Case No.:17/2/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/01251/AM10/	RLA File :03/94/040/01001/AM10/	Lic.No/Date:0310560279 15.02.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o C&PC			

34	Case No.:49/2/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/01283/AM10/	RLA File :09/24/040/00474/AM10/	Lic.No/Date:0910041038 22.02.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals			

35	Case No.:48/2/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/01282/AM10/	RLA File :09/24/040/00486/AM10/	Lic.No/Date:0910041063 25.02.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

36	Case No.:10/14/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00372/AM11/	RLA File :09/24/040/00507/AM10/	Lic.No/Date:0910041153 03.03.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

37	Case No.:11/14/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00373/AM11/	RLA File :09/24/040/00509/AM10/	Lic.No/Date:0910041154 03.03.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

38	Case No.:5/52/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/01198/AM10/	RLA File :09/24/040/00496/AM10/	Lic.No/Date:0910041237 09.03.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o C&PC			

39	Case No.:14/52/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/01207/AM10/	RLA File :05/24/040/00507/AM10/	Lic.No/Date:0510260189 10.03.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

40	Case No.:29/52/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/01222/AM10/	RLA File :03/94/040/01071/AM10/	Lic.No/Date:0310564649 12.03.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

41	Case No.:14/6/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00161/AM11/	RLA File :34/24/040/00229/AM10/	Lic.No/Date:3410026592 12.03.2010	Defer Date:23.11.2010
	Decision : The Committee decided to send a copy of Application to Department of Pharmaceuticals and to defer the case for 23.11.10			

42	Case No.:65/14/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS	Meet No/Date:26/82-ALC4/2010	Status:Case
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		LIMITED,	28.09.2010	Deferred
	HQ File :01/82/050/00427/AM11/	RLA File :03/94/040/01083/AM10/	Lic.No/Date:0310565063 17.03.2010	Defer Date:26.10.2010
Decision : Committee decided to defer the case for 26.10.10 for comments of D/o C&PC				

43	Case No.:34/14/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00396/AM11/	RLA File :09/24/040/00527/AM10/	Lic.No/Date:0910041331 18.03.2010	Defer Date:23.11.2010
Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals				

44	Case No.:69/22/82-ALC4/2010	Party Name:BIOLOGICAL E LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00722/AM11/	RLA File :09/24/040/00481/AM10/	Lic.No/Date:0910041328 18.03.2010	Defer Date:23.11.2010
Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals				

45	Case No.:1/6/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00148/AM11/	RLA File :52/24/040/00032/AM10/	Lic.No/Date:5210030126 24.03.2010	Defer Date:23.11.2010
Decision : Committee decided to defer the case for 23.11.10 for comments of D/o C&PC				

46	Case No.:22/14/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00384/AM11/	RLA File :09/24/040/00532/AM10/	Lic.No/Date:0910041417 24.03.2010	Defer Date:26.10.2010
Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals.				

47	Case No.:33/14/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved
	HQ File :01/82/050/00395/AM11/	RLA File :09/24/040/00530/AM10/	Lic.No/Date:0910041415 24.03.2010	Defer Date:
Decision : Committee considered case as per agenda and in view of recommendations of TA from D/o Pharmaceuticals (while drafting minutes, written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/90/2010-PI-(Norms) dated 04.10.10.2010 also received), decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nateglinide	1 kg	1.	D- Phenylalanine	0.70 kg
		2.	Trans-4-Isopropyl Cyclohexane Carboxylic Acid	0.69 kg
		3.	N- Heptane	2.18 kg

RA concerned may take further necessary action as per above decision of NC.

48	Case No.:12/14/82-ALC4/2010	Party Name:VDH INTERNATIONAL	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00374/AM11/	RLA File :05/24/040/00514/AM10/	Lic.No/Date:0510261659 01.04.2010	Defer Date:23.11.2010
	Decision :The Committee noted that D/o C&PC vide their letter No.14010/58/2010/Ch11 dt.14.9.10 has raised D/L to the firm and deferred the case for 23.11.10.			

49	Case No.:2/3/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00013/AM11/	RLA File :09/24/040/00549/AM10/	Lic.No/Date:0910041571 07.04.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o C&PC			

50	Case No.:29/18/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00572/AM11/	RLA File :31/24/040/00001/AM11/	Lic.No/Date:3110042802 08.04.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o C&PC			

51	Case No.:5/3/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00016/AM11/	RLA File :03/94/040/01138/AM10/	Lic.No/Date:0310568958 09.04.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o C&PC			

52	Case No.:8/3/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved
	HQ File :01/82/050/00019/AM11/	RLA File :05/24/040/00008/AM11/	Lic.No/Date:0510262191 09.04.2010	Defer Date:

Decision : On the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to fix norms as under or as applied by the firm whichever is lower:-

S.No.	Export item	Qty	Sl.No.	Import item	Qty
1.	Tropicamide Eye Drops 0.5% (10 ml pack)	1 pack	1	Tropicamide	0.051 gm
2.	Tropicamide Eye Drops 1% (10 ml pack)	1 pack	1	Tropicamide	0.102gm

RA may take action accordingly.

53

Case No.:10/3/82-ALC4/2010	Party Name:VHB MEDISCIENCES LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00021/AM11/	RLA File :03/95/040/00015/AM11/	Lic.No/Date:0310569153 12.04.2010	Defer Date:	
Decision : Committee considered case as per agenda and in view of recommendations of TA from D/o Pharmaceuticals (while drafting minutes, written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/85/2010-PI-(Norms) dated 05.10.10.2010 also received), decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone for Injection 1 gm	1Vial	1.	Ceftriaxone Sodium	1.113 gm
Ceftriaxone&Sulbactam for Injection 1.5 gm	1Vial	1.	Ceftriaxone Sodium	1.113 gm
RA concerned may take further necessary action as per above decision of NC.				

54

Case No.:63/14/82-ALC4/2010	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00425/AM11/	RLA File :52/24/040/00001/AM11/	Lic.No/Date:5210030320 15.04.2010	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2008/Ch.II dated 27.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Amino 4'Methyl Diphenyl Ether	1 Kg.	1.	Para Cresol	1.040 kg
RA concerned may take further necessary action as per above decision of NC.				

55	Case No.:28/14/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00390/AM11/	RLA File :07/24/040/00005/AM11/	Lic.No/Date:0710070972 16.04.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

56

Case No.:42/26/82-ALC4/2010	Party Name:RIDDHI PHARMA	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00860/AM11/	RLA File :34/24/040/00008/AM11/	Lic.No/Date:3410026882 23.04.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/76/2010/Ch.II dated 27.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,3 Dichloro Acetone	1 Kg.	1.	1,3-Dichloro-2- Propanol	1.069kg
		2.	Sodium Dichromate	1.70kg
RA concerned may take further necessary action as per above decision of NC.				

57	Case No.:20/6/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00167/AM11/	RLA File :07/24/040/00002/AM11/	Lic.No/Date:0710071273 28.04.2010	Defer Date:23.11.2010
	Decision : Committee decided to c all for DML from the firm and to defer the case for 23.11.10			

58	Case No.:40/14/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
	HQ File :01/82/050/00402/AM11/	RLA File :03/94/040/00098/AM11/	Lic.No/Date:0310572124 29.04.2010	Defer Date:	
	Decision. Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2006/Ch.II dated 2.02.09 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed

Methyl-3-oxo-2-pentyl-l-cyclopentane acetate	1 Kg.	1.	2-Pentyl-2-Cyclopenten-1-one	0.816kg
		2.	Dimethyl Malonate	0.721 kg

RA concerned may take further necessary action as per above decision of NC.

59

Case No.:29/14/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00391/AM11/	RLA File :03/94/040/00078/AM11/	Lic.No/Date:0310572393 30.04.2010	Defer Date:	
Decision : As per decision taken in meeting no.25/82 dt.21.09.10 and in consultation with TA from D/o Pharmaceuticals and other technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 KG.	1.	(4R-CIS) 6-[(ACETYLOXY)-METHYL]-2.2-DIMETHYL-1,3-DIOXANE-4-ACETIC ACID-1,1-DIMETHYLETHYL ESTER	1.871 kg
RA concerned may take further necessary action as per above decision of NC.				

60

Case No.:35/14/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00397/AM11/	RLA File :03/94/040/00074/AM11/	Lic.No/Date:0310572397 30.04.2010	Defer Date:	
Decision : : As per decision taken in meeting no.25/82 dt.21.09.10 and in consultation with TA from D/o Pharmaceuticals and other technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 KG.	1.	(4R-CIS) 6-[(ACETYLOXY)-METHYL]-2.2-DIMETHYL-1,3-DIOXANE-4-ACETIC ACID-1,1-DIMETHYLETHYL ESTER	1.871 kg

61	Case No.:36/6/82-ALC4/2010		Party Name:VIVIMED LABS LIMITED		Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00183/AM11/		RLA File :09/24/040/00033/AM11/		Lic.No/Date:0910041861	Defer

		03.05.2010	Date:23.11.2010
Decision : Committee decided to defer the case for 23.11.10 for comments of D/o C&PC			

62	Case No.:51/14/82-ALC4/2010	Party Name: CIPLA LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status: Case Approved		
	HQ File :01/82/050/00413/AM11/	RLA File :03/94/040/00115/AM11/	Lic.No/Date:0310572500 03.05.2010	Defer Date:		
	Decision : On the basis of decision taken in meeting no.25/82 dt.21.09.10 and recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify norms as below or as applied for by the firm whichever is less					
	Sl.No.	Export Item	Qty	S.No.	Import Item	Qty
	1.	Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets	1 kg	1	9-[2-Phosphonyl Methodoxy) Propyl] Adenine (PMPA)	0.8026 kg
				2.	Chloromethyl Isopropyl Carbonate	2.0867 kg
				3.	N- Methyl 2- Pyrrolidone	3.297 kg
				4.	Fumeric Acid	0.304 kg
				5.	Methylene Dichloride	6.70 kg
				6.	Isopropyl Acetate	2.35 kg
	RA has taken action accordingly.					

63	Case No.:4/7/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00187/AM11/	RLA File :05/24/040/00001/AM11/	Lic.No/Date:0510263627 04.05.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals			

64	Case No.:17/8/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00206/AM11/	RLA File :05/24/040/00033/AM11/	Lic.No/Date:0510264144 12.05.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals			

65	Case No.:5/14/82-ALC4/2010	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00367/AM11/	RLA File :03/94/040/00144/AM11/	Lic.No/Date:0310573866 12.05.2010	Defer Date:26.10.10
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals.			

66	Case No.:56/14/82-ALC4/2010	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00418/AM11/	RLA File :03/95/040/00081/AM11/	Lic.No/Date:0310573993 12.05.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o C&PC.			

67	Case No.:60/14/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00422/AM11/	RLA File :03/94/040/00108/AM11/	Lic.No/Date:0310573861 12.05.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o C&PC			

68

Case No.:30/9/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00245/AM11/	RLA File :09/24/040/00007/AM11/	Lic.No/Date:0910042036 14.05.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O.. No.35011/98/2007-PI-III dated 31.03.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mebeverine Hcl	1 Kg.	1.	Methyl-2-Chloromethyl Propionate	0.66 kg
		2.	Veratic Acid	0.56 kg
		3.	Methanol	0.45 kg
		4.	Toluene	0.57 kg
		5.	1,4-Dibromobutane	0.84 kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:83/22/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00736/AM11/	RLA File :08/24/040/00046/AM11/	Lic.No/Date:0810089011 14.05.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

70	Case No.:54/14/82-ALC4/2010	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00416/AM11/	RLA File :03/95/040/00098/AM11/	Lic.No/Date:0310574607 17.05.2010	Defer Date:23.11.2010
	Decision : Committee decided to call for a copy of complete DML along with list of approved items and to defer the case for 23.11.10.			

71	Case No.:57/22/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00710/AM11/	RLA File :03/94/040/00118/AM11/	Lic.No/Date:0310574865 18.05.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o C&PC			

72	Case No.:55/14/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00417/AM11/	RLA File :03/95/040/00127/AM11/	Lic.No/Date:0310575276 20.05.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals			

73	Case No.:6/22/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00659/AM11/	RLA File :09/24/040/00070/AM11/	Lic.No/Date:0910042126 25.05.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals			

74	Case No.:7/22/82-ALC4/2010	Party Name:BIOLOGICAL E LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00660/AM11/	RLA File :09/24/040/00042/AM11/	Lic.No/Date:0910042127 25.05.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

75	Case No.:6/26/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00824/AM11/	RLA File :09/24/040/00567/AM10/	Lic.No/Date:0910042108 25.05.2010	Defer Date:26.10.2010
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals			

76	Case No.:7/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00825/AM11/	RLA File :09/24/040/00061/AM11/	Lic.No/Date:0910042109 25.05.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

77	Case No.:8/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00826/AM11/	RLA File :09/24/040/00060/AM11/	Lic.No/Date:0910042112 25.05.2010	Defer Date:23.11.2010
	Decision Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

78	Case No.:9/26/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved
	HQ File :01/82/050/00827/AM11/	RLA File :08/24/040/00065/AM11/	Lic.No/Date:0810089209 25.05.2010	Defer Date:
	Decision :On the recommendations of TA from Deptt. of Pharmaceuticals, the committee decided to ratify norms for Labetalol tablets with 2% wastage as per relevant SION for the import item Labetalol HCL or as applied for by the firm whichever is less.			

79	Case No.:21/26/82-ALC4/2010	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00839/AM11/	RLA File :09/24/040/00550/AM10/	Lic.No/Date:0910042135 25.05.2010	Defer Date:23.11.2010
	Decision : Committee decided to call for Central Excise Certified Production & Consumption data from the firm and to defer the case for 23.11.10.			

80	Case No.:30/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00392/AM11/	RLA File :07/24/040/00037/AM11/	Lic.No/Date:0710071792 26.05.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o C&PC.			

81	Case No.:31/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00393/AM11/	RLA File :07/24/040/00035/AM11/	Lic.No/Date:0710071909 31.05.2010	Defer Date:23.11.2010

Decision : Committee decided to defer the case for 23.11.10 for comments of D/o C&PC.

82	Case No.:12/22/82-ALC4/2010	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00665/AM11/	RLA File :31/24/040/00026/AM11/	Lic.No/Date:3110043418 31.05.2010	Defer Date:23.11.2010
	Decision : :Committee decided to defer the case for 23.11.10 for comments of D/o C&PC.			

83	Case No.:10/26/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00828/AM11/	RLA File :09/24/040/00058/AM11/	Lic.No/Date:0910042154 31.05.2010	Defer Date:23.11.2010
	Decision : On the recommendations of TA, it was decided to ask the firm to get licence amended to show% content of API in the granules and then to submit a copy of amended license to the NC. Case was deferred for 23.11.10.			

84	Case No.:11/26/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00829/AM11/	RLA File :09/24/040/00080/AM11/	Lic.No/Date:0910042155 31.05.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o C&PC.			

85	Case No.:33/26/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00851/AM11/	RLA File :03/94/040/00216/AM11/	Lic.No/Date:0310576655 01.06.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

86	Case No.:7/18/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved
	HQ File :01/82/050/00550/AM11/	RLA File :03/94/040/00198/AM11/	Lic.No/Date:0310577253 03.06.2010	Defer Date:
	Decision : : As per decision taken in meeting no.25/82 dt.21.09.10 and in consultation with TA from D/o Pharmaceuticals and other technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 KG.	1.	(4R-CIS) 6-[(ACETYLOXY)-METHYL]-2.2-DIMETHYL-1,3-DIOXANE-4-ACETIC ACID-1,1-DIMETHYLETHYL ESTER	1.871 kg

RA concerned may take further necessary action as per above decision of NC.

87	Case No.:12/18/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved
	HQ File :01/82/050/00555/AM11/	RLA File :03/94/040/00228/AM11/	Lic.No/Date:0310577783 08.06.2010	Defer Date:
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals.			

88

Case No.:20/26/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00838/AM11/	RLA File :09/24/040/00079/AM11/	Lic.No/Date:0910042277 08.06.2010	Defer Date:	
Decision : : In view of written comments furnished by Department of Pharmaceuticals vide their O.M.. No.35011/290/2009-PI (Norms) dated 12.05.2010 and in consultation with Technical authority present in the meeting , the committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export Product	Export Qty.	Sl. No.	Import Item	Qty. allowed
DI-2,2-Dimethyl Cyclo Propane-1- Carboxylic Acid	1 Kg	1	Neopentyl Glycol	2.213 kg
RA concerned may take further necessary action as per above decision of NC.				

89	Case No.:31/22/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00684/AM11/	RLA File :34/24/040/00021/AM11/	Lic.No/Date:3410027202 10.06.2010	Defer Date:26.10.10
	Decision : Committee decided to defer the case for 26.10.10 for comments of D/o Pharmaceuticals.			

90	Case No.:14/18/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS	Meet No/Date:26/82-ALC4/2010	Status:Case
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		LIMITED,	28.09.2010	Deferred
	HQ File :01/82/050/00557/AM11/	RLA File :03/94/040/00180/AM11/	Lic.No/Date:0310578576 11.06.2010	Defer Date:23.11.2010
Decision : Committee decided to defer the case for 26.10.10 for comments of D/o C&PC.				

91	Case No.:10/18/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00553/AM11/	RLA File :13/24/040/00007/AM11/	Lic.No/Date:1310032417 14.06.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

92	Case No.:11/18/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00554/AM11/	RLA File :13/24/040/00012/AM11/	Lic.No/Date:1310032416 14.06.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

93	Case No.:12/26/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00830/AM11/	RLA File :09/24/040/00093/AM11/	Lic.No/Date:0910042310 14.06.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

94	Case No.:13/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00831/AM11/	RLA File :09/24/040/00097/AM11/	Lic.NoDate:0910042361 16.06.2010	Defer Date:23.11.10
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

95	Case No.:24/18/82-ALC4/2010	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00567/AM11/	RLA File :03/95/040/00196/AM11/	Lic.No/Date:0310579194 17.06.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

96

Case No.:68/22/82-ALC4/2010	Party Name:KDAC CHEM PVT LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00721/AM11/	RLA File :34/24/040/00051/AM11/	Lic.No/Date:3410027273 17.06.2010	Defer Date:	
Decision : . Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2007/Ch.II dated 27.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Styrallyl Acetate (1-Phenyl Ethyl Acetate	1 Kg.	1.	Styrene Monomer	0.635 kg
RA concerned may take further necessary action as per above decision of NC.				

97	Case No.:77/22/82-ALC4/2010	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00730/AM11/	RLA File :03/94/040/00254/AM11/	Lic.No/Date:0310579381 17.06.2010	Defer Date:23.11.2010
	Decision : Committee noted that D/o C&PC has called for technical literature from the firm vide their letter dt. 17.09.10 and thus decided to c defer the case for 23.11.10 .			

98	Case No.:14/26/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00832/AM11/	RLA File :09/24/040/00088/AM11/	Lic.No/Date:0910042382 17.06.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

99	Case No.:35/22/82-ALC4/2010	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00688/AM11/	RLA File :08/24/040/00071/AM11/	Lic.No/Date:0810089869 21.06.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

100	Case No.:36/22/82-ALC4/2010	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
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	HQ File :01/82/050/00689/AM11/	RLA File :31/24/040/00052/AM11/	Lic.No/Date:3110043681 21.06.2010	Defer Date:23.11.2010
	Decision Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

101	Case No.:59/22/82-ALC4/2010	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00712/AM11/	RLA File :35/24/040/00018/AM11/	Lic.No/Date:3510030697 21.06.2010	Defer Date:23.11.2010
	Decision : : Committee decided to defer the case for 23.11.10 for comments of D/o DIPP.			

102	Case No.:23/18/82-ALC4/2010	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM11/	RLA File :34/24/040/00066/AM11/	Lic.No/Date:3410027335 24.06.2010	Defer Date:23.11.2010
	Decision: Committee decided to defer the case for 23.11.10 for comments of D/o C &PC.			

103	Case No.:56/22/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00709/AM11/	RLA File :03/94/040/00282/AM11/	Lic.No/Date:0310581151 29.06.2010	Defer Date:23.11.2010
	Decision Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

104	Case No.:64/22/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00717/AM11/	RLA File :03/94/040/00287/AM11/	Lic.No/Date:0310581185 29.06.2010	Defer Date:23.11.2010
	Decision Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

105	Case No.:61/22/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00714/AM11/	RLA File :03/94/040/00299/AM11/	Lic.No/Date:0310581965 02.07.2010	Defer Date:23.11.2010
	Decision :Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

106	Case No.:32/26/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2010	Status:Case Deferred
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		28.09.2010	
HQ File :01/82/050/00850/AM11/	RLA File :03/94/040/00304/AM11/	Lic.No/Date:0310581968 02.07.2010	Defer Date:23.11.2010
Decision Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

107

Case No.:27/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00845/AM11/	RLA File :09/24/040/00092/AM11/	Lic.No/Date:0910042602 05.07.2010	Defer Date:	
Decision :As per decision taken in meeting no.22/09 datedv22.06.08 and in consultation with technical authority present in meeting, Committee decided to ratify the norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Dibenzosuberone	1 Kg.	1.	Methanol	1.627 kg
		2.	Toluene	0.50 kg
		3.	Phosphorus Pentaoxide	0.851 kg
		4.	Phosphoric Acid	0.587 kg
		5.	Tetrahydrofuran	0.275 kg
		6.	1,3 Dibromo 5,5 Dlimethyl Hydantoin	Not allowed as specific use and other details are not elaborated
		7.	Pthalic Anhydride	1.31 kg
		8.	Di isopropyl ether	1.00 kg
		9.	Chloroform	0.25 kg
RA concerned may take further necessary action as per above decision of NC.				

108	Case No.:78/22/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00731/AM11/	RLA File :03/94/040/00285/AM11/	Lic.No/Date:0310582149 06.07.2010	Defer Date:23.11.2010
	Decision Committee decided to defer the case for 23.11.2010 for comments of D/o C&PC.			

109	Case No.:80/22/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00733/AM11/	RLA File :03/94/040/00310/AM11/	Lic.No/Date:0310582158	Defer Date:23.11.2010

06.07.2010

Decision :Committee decided to defer the case for 23.11.2010 for comments of D/o C&PC.

110	Case No.:38/26/82-ALC4/2010	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00856/AM11/	RLA File :34/24/040/00068/AM11/	Lic.No/Date:3410027426 06.07.2010	Defer Date:23.11.2010
	Decision Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

111

Case No.:60/22/82-ALC4/2010	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00713/AM11/	RLA File :07/24/040/00073/AM11/	Lic.No/Date:0710072682 07.07.2010	Defer Date:	
Decision : : The Committee considered the case in consultation with TA from D/o Pharmaceuticals and other technical authority present in meeting and decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Midazolam Base	1 KG.	1.	2-Aminomethyl-7-Chloro- 2.3Dihydro-5-(2-Fluorophenyl)1H- 1,4-Benzodiazepine Dimaleate	3.74 kg
		2.	Triethyl Ortho Acetate	3.42 kg
RA concerned may take further necessary action as per above decision of NC.				

112	Case No.:91/22/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved																	
	HQ File :01/82/050/00744/AM11/	RLA File :03/94/040/00314/AM11/	Lic.No/Date:0310582416 07.07.2010	Defer Date:																	
	Decision : As per decision taken in meeting no.25/82 dt. 05.10.10 and on the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify norms as below (with 1% wastage) or as applied for by the firm whichever is less :-																				
	<table><tr><td>Sl.No.</td><td>Export Item</td><td>Qty</td><td>S.No.</td><td>Import Item</td><td>Qty</td></tr><tr><td>1.</td><td>D.A. Double Advantage/ Imidacloprid& Permetharin Spot on Solution,as per description mentioned.</td><td>1 ml pack</td><td>1</td><td>Imidacloprid</td><td>101 mg</td></tr><tr><td></td><td></td><td></td><td>2.</td><td>Permethrin</td><td>505mg</td></tr></table>				Sl.No.	Export Item	Qty	S.No.	Import Item	Qty	1.	D.A. Double Advantage/ Imidacloprid& Permetharin Spot on Solution,as per description mentioned.	1 ml pack	1	Imidacloprid	101 mg				2.	Permethrin
Sl.No.	Export Item	Qty	S.No.	Import Item	Qty																
1.	D.A. Double Advantage/ Imidacloprid& Permetharin Spot on Solution,as per description mentioned.	1 ml pack	1	Imidacloprid	101 mg																
			2.	Permethrin	505mg																
Pro- rata quantity will be allowed for packs of other size. RA has taken action accordingly																					

113	Case No.:24/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00842/AM11/	RLA File :09/24/040/00099/AM11/	Lic.No/Date:0910042651 08.07.2010	Defer Date:23.11.2010
	Decision: Committee decided to defer the case for 23.11.2010 for comments of D/o C&PC.			

114	Case No.:25/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved																		
	HQ File :01/82/050/00843/AM11/	RLA File :09/24/040/00100/AM11/	Lic.No/Date:0910042650 08.07.2010	Defer Date:																		
	Decision : Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/54/2010-PI (Norms) dated 29.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">2-Butyl-1H-Imidazole-4-Carboxaldehyde</td><td rowspan="4">1 kg</td><td>1.</td><td>2(N-Butyl)-4-Chloro-5-Formyl Imidazole</td><td>1.45 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>4.52 kg</td></tr> <tr> <td>3.</td><td>Tri Ethyl amine</td><td>0.78 kg</td></tr> <tr> <td>4.</td><td>Chloroform</td><td>0.90 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Butyl-1H-Imidazole-4-Carboxaldehyde	1 kg	1.	2(N-Butyl)-4-Chloro-5-Formyl Imidazole	1.45 kg	2.	Methanol	4.52 kg	3.	Tri Ethyl amine	0.78 kg	4.	Chloroform
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
2-Butyl-1H-Imidazole-4-Carboxaldehyde	1 kg	1.	2(N-Butyl)-4-Chloro-5-Formyl Imidazole	1.45 kg																		
		2.	Methanol	4.52 kg																		
		3.	Tri Ethyl amine	0.78 kg																		
		4.	Chloroform	0.90 kg																		

115	Case No.:28/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00846/AM11/	RLA File :09/24/040/00397/AM10/	Lic.No/Date:0910042652 08.07.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.2010 for comments of T.A.			

116	Case No.:71/22/82-ALC4/2010	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved				
	HQ File :01/82/050/00724/AM11/	RLA File :03/95/040/00213/AM11/	Lic.No/Date:0310582826 09.07.2010	Defer Date:				
	Decision : : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and taking cue from SION A-1931 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed				

Epiderm Cream 15 gm Tube	1 No.	1.	Betamethasone Base	8.29 mg
		2.	Gentamycin Sulphate	15.30 mg
		3.	Tolnaftate	153.0 mg
		4.	Iodochlorhydroxy Quinoline	153.0 mg
		5.	Propylene Glycol	750.0 mg
Epiderm Cream 30 gm Tube	1 No.	1.	Betamethasone Base	16.58 mg
		2.	Gentamycin Sulphate	30.60 mg
		3.	Tolnaftate	306.0 mg
		4.	Iodochlorhydroxy Quinoline	306.0 mg
		5.	Propylene Glycol	1500.0 mg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:72/22/82-ALC4/2010		Party Name:SHALINA LABORATORIES PVT. LTD.		Meet No/Date:26/82-ALC4/2010 28.09.2010		Status:Case Approved	
HQ File :01/82/050/00725/AM11/		RLA File :03/95/040/00214/AM11/		Lic.No/Date:0310582836 09.07.2010		Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and taking cue from SION A-1931 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed		
Epiderm Cream 30 gm lotion		1 No. pack	1.	Betamethasone Base	16.58 mg		
			2.	Gentamycin Sulphate	30.60 mg		
			3.	Tolnaftate	306.0 mg		
			4.	Iodochlorhydroxy Quinoline	306.0 mg		
			5.	Propylene Glycol	1500.0 mg		
RA concerned may take further necessary action as per above decision of NC.							

118	Case No.:95/22/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA PVT LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00748/AM11/	RLA File :22/24/040/00013/AM10/	Lic.No/Date:2210010173 09.07.2010	Defer Date:23.11.10
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

119	Case No.:82/22/82-ALC4/2010		Party Name:LUPIN LIMITED		Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
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HQ File :01/82/050/00735/AM11/	RLA File :03/95/040/00246/AM11/	Lic.No/Date:0310583088 12.07.2010	Defer Date:23.11.2010
Decision :Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

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Case No.:107/22/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00760/AM11/	RLA File :03/94/040/00333/AM11/	Lic.No/Date:0310583797 15.07.2010	Defer Date:	
Decision : As per decision taken in meeting no.25/82 dt.21.09.10 and in consultation with TA from D/o Pharmaceuticals and other technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 KG.	1.	(4R-CIS) 6-[(ACETYLOXY)-METHYL]-2.2-DIMETHYL-1,3-DIOXANE-4-ACETIC ACID-1,1-DIMETHYLETHYL ESTER	1.871 kg
RA concerned may take further necessary action as per above decision of NC.				

121	Case No.:31/26/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00849/AM11/	RLA File :03/95/040/00085/AM11/	Lic.No/Date:0310583874 16.07.2010	Defer Date:23.11.2010
	Decision :Committee decided to defer the case for 23.11.10 for comments of D/O C&PC.			

122	Case No.:1/18/82-ALC4/2010	Party Name:SUPER URECOAT INDUSTRIES	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00544/AM11/	RLA File :08/24/040/00112/AM11/	Lic.No/Date:0810090597 19.07.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/O C&PC.			

123	Case No.:37/18/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved
	HQ File :01/82/050/00580/AM11/	RLA File :03/94/040/00324/AM11/	Lic.No/Date:0310584214 20.07.2010	Defer Date:
	Decision : In consultation with TA from D/o Pharmaceuticals and other technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Perindopril Erbumine	1 KG.	1.	Octahydro Indole2-Carboxilic Acid	0.947 kg
		2	L-Novaline	1.423 kg

RA concerned may take further necessary action as per above decision of NC.

124	Case No.:32/18/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00575/AM11/	RLA File :05/24/040/00465/AM10/	Lic.No/Date:0510268627 21.07.2010	Defer Date:23.11.2010
	Decision Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

125	Case No.:34/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00577/AM11/	RLA File :05/24/040/00147/AM11/	Lic.No/Date:0510268636 21.07.2010	Defer Date:23.11.2010
	Decision : On the recommendations of Technical Authority from Department of Pharmaceuticals, Committee decided to call for from the firm Certificate of Analysis from Foreign Supplier for the export product and to defer the case for 23.11.10.			

126	Case No.:35/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00578/AM11/	RLA File :05/24/040/00151/AM11/	Lic.No/Date:0510268639 21.07.2010	Defer Date:23.11.2010
	Decision Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

127	Case No.:36/18/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00579/AM11/	RLA File :05/24/040/00152/AM11/	Lic.No/Date:0510268642 21.07.2010	Defer Date:23.11.2010
	Decision Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals			

128	Case No.:39/18/82-ALC4/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00582/AM11/	RLA File :03/95/040/00277/AM11/	Lic.No/Date:0310584525	Defer

		22.07.2010	Date:23.11.2010
Decision Committee decided to defer the case for 23.1110 for comments of D/o PC and C&PC.			

129	Case No.:40/18/82-ALC4/2010	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00583/AM11/	RLA File :03/95/040/00278/AM11/	Lic.No/Date:0310584527 22.07.2010	Defer Date:23.11.2010
	Decision Committee decided to defer the case for 23.11.10 for comments of D/o C&PC, Petro Chemicals.			

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Case No.:41/18/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00584/AM11/	RLA File :08/24/040/00123/AM11/	Lic.No/Date:0810090707 23.07.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/66/2009-PI-III dated 27.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Description of import items	Quantity allowed
Lamotrigine 25 mg Tablet	1No..	1.	Lamotrigine	25.5 mg
		2.	Microcrystalline Cellulose	30.0 mg
		3.	Lactose Monohydrate	15 mg
Lamotrigine 100 mg tablet	1 No.	1.	Lamotrigine	102 mg
		2.	Microcrystalline Cellulose	120 mg
		3.	Lactose Monohydrate	60mg
Lamotrigine 150 mg tablet	1 No.	1.	Lamotrigine	153 mg
		2.	Microcrystalline Cellulose	180 mg
		3.	Lactose Monohydrate	90 mg
Lamotrigine 200 mg tablet	1 No.	1.	Lamotrigine	204 mg
		2.	Microcrystalline Cellulose	240 mg
		3.	Lactose Monohydrate	120 mg
Other import items will be allowed as per packing policy. RA concerned may take further necessary action as per above decision of NC.				

131	Case No.:19/26/82-ALC4/2010	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00837/AM11/	RLA File :03/95/040/00156/AM11/	Lic.No/Date:0310584802 23.07.2010	Defer Date:23.11.2010

Decision Committee decided to defer the case for 23.11.10 for comments of C&PC.

132	Case No.:40/26/82-ALC4/2010	Party Name:TIDE INDUSTRIES	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00858/AM11/	RLA File :34/24/040/00079/AM11/	Lic.No/Date:3410027586 28.07.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of C&PC.			

133	Case No.:18/26/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00836/AM11/	RLA File :03/95/040/00269/AM11/	Lic.No/Date:0310585537 30.07.2010	Defer Date:23.11.2010
	Decision Committee decided to defer the case for 23.11.10 for comments of C&PC.			

134	Case No.:29/26/82-ALC4/2010	Party Name:SARACA LABORATORIES LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00847/AM11/	RLA File :09/24/040/00163/AM11/	Lic.No/Date:0910042998 06.08.2010	Defer Date:23.11.2010
	Decision Committee decided to defer the case for 23.11.10 for comments of D/o Pharmaceuticals.			

135	Case No.:39/26/82-ALC4/2010	Party Name:TIDE INDUSTRIES	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00857/AM11/	RLA File :34/24/040/00080/AM11/	Lic.No/Date:3410027663 09.08.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of C&PC.			

136	Case No.:22/26/82-ALC4/2010	Party Name:RATNAGIRI CHEMICALS PVT. LTD.		Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred										
	HQ File :01/82/050/00840/AM11/	RLA File :03/95/040/00337/AM11/		Lic.No/Date:0310586676 10.08.2010	Defer Date:23.11.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2006/Ch.II dated 20.11.09 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Guaiacol 2 Methoxy Phenol (purity</td><td>1 Kg.</td><td>1.</td><td>Catechol</td><td>1.00 kg</td></tr></table>						Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Guaiacol 2 Methoxy Phenol (purity	1 Kg.	1.	Catechol	1.00 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed											
Guaiacol 2 Methoxy Phenol (purity	1 Kg.	1.	Catechol	1.00 kg											

	min: 99%)				
	RA concerned may take further necessary action as per above decision of NC.				

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Case No.:41/26/82-ALC4/2010	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00859/AM11/	RLA File :34/24/040/00107/AM11/	Lic.No/Date:3410027668 10.08.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2008/Ch.II dated 30.06.08 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Chloro Butyryl Chloride	1 Kg.	1.	Gamma Butyrolactone	0.642 kg
RA concerned may take further necessary action as per above decision of NC.				

138	Case No.:34/26/82-ALC4/2010	Party Name:DALAS BIOTECH LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00852/AM11/	RLA File :05/23/040/00122/AM11/	Lic.No/Date:0510270364 11.08.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of Pharmaceuticals.			

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Case No.:30/26/82-ALC4/2010	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.		Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved
HQ File :01/82/050/00848/AM11/	RLA File :03/94/040/00433/AM11/		Lic.No/Date:0310587546 13.08.2010	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/98/2007/Ch.II dated 20.11.08 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethylene Glycol Stearate	1 Kg.	1.	Monoethylene Glycol	0.118 kg
		2.	Stearic Acid	1.027 kg
RA concerned may take further necessary action as per above decision of NC.				

140	Case No.:40/22/82-ALC4/2010	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00693/AM11/	RLA File :03/95/040/00305/AM11/	Lic.No/Date:0310588014 17.08.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of Pharmaceuticals.			

141	Case No.:43/26/82-ALC4/2010	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00861/AM11/	RLA File :34/24/040/00118/AM11/	Lic.No/Date:3410027750 19.08.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of Pharmaceuticals.			

142	Case No.:23/26/82-ALC4/2010	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00841/AM11/	RLA File :03/95/040/00350/AM11/	Lic.No/Date:0310588666 20.08.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of C&PC.			

143	Case No.:35/26/82-ALC4/2010	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00853/AM11/	RLA File :05/23/040/00085/AM11/	Lic.No/Date:0510271131 20.08.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of Pharmaceuticals.			

144	Case No.:36/26/82-ALC4/2010	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00854/AM11/	RLA File :04/24/040/00325/AM10/	Lic.No/Date:0410116556 23.08.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of Pharmaceuticals.			

145	Case No.:15/26/82-ALC4/2010	Party Name:PERFECT BIOTECH	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved
	HQ File :01/82/050/00833/AM11/	RLA File :03/95/040/00397/AM11/	Lic.No/Date:0310589107 24.08.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of decision taken in meeting no.42/82 dated 12.01.10 as modified in meeting no. 53/82 dated			

30.03.10, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Soya Lecithin Powder	1 MT.	1.	Soya Liquid Lecithin	1.20 MT
		2.	Acetone	690 Ltr.
		3.	Hydrogen Peroxide	0.002 MT
		4.	Printing Bags	As per packing policy
Soya Lecithin Granules	1 MT	1.	Soya Liquid Lecithin	1.20 MT
		2.	Acetone	690 Ltr.
		3.	Hydrogen Peroxide	0.002 MT
		4.	Printing Bags	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

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Case No.:16/26/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00834/AM11/	RLA File :03/95/040/00396/AM11/	Lic.No/Date:0310589254 24.08.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/120/2007/Ch.II dated 15.07.08 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dimethyl Diphenyl Thiuram Disulphide (MPDT)	1 Kg.	1.	N-Methyl Aniline	0.651 kg
RA concerned may take further necessary action as per above decision of NC.				

147	Case No.:26/26/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00844/AM11/	RLA File :22/24/040/00035/AM11/	Lic.No/Date:2210010327 24.08.2010	Defer Date:23.11.2010
	Decision : : Committee decided to defer the case for 23.11.10 for comments of Pharmaceuticals.			

148	Case No.:44/26/82-ALC4/2010	Party Name:SODIUM METAL (P) LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00862/AM11/	RLA File :34/24/040/00028/AM11/	Lic.No/Date:3410027804 27.08.2010	Defer Date:23.11.2010

Decision : Committee decided to defer the case for 23.11.10 for comments of C&PC.

149	Case No.:1/26/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00819/AM11/	RLA File :09/24/040/00227/AM11/	Lic.No/Date:0910043502 14.09.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of Pharmaceuticals.			

150	Case No.:2/26/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00820/AM11/	RLA File :09/24/040/00226/AM11/	Lic.No/Date:0910043503 14.09.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of Pharmaceuticals.			

151	Case No.:3/26/82-ALC4/2010	Party Name:MAHIMA LIFE SCIENCES PVT.LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00821/AM11/	RLA File :05/24/040/00222/AM11/	Lic.No/Date:0510272765 14.09.2010	Defer Date:23.11.2010
	Decision : On the recommendations of Technical Authority from Department of Pharmaceuticals, Committee decided to call for from the firm Certificate of Analysis from Foreign Supplier for the export product and to defer the case for 23.11.10.			

152	Case No.:4/26/82-ALC4/2010	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00822/AM11/	RLA File :03/95/040/00467/AM11/	Lic.No/Date:0310592325 14.09.2010	Defer Date:23.11.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2006/Ch.II dated 20.11.09 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Guaiacol 2 Methoxy Phenol (purity min: 99%)	1 Kg.	1.	Catechol
Qty. allowed 1.00 kg				
RA concerned may take further necessary action as per above decision of NC.				

153	Case No.:5/26/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved
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HQ File :01/82/050/00823/AM11/	RLA File :08/24/040/00168/AM11/	Lic.No/Date:0810092151 15.09.2010	Defer Date:
Decision :The Committee noted that the subject Advance Authorisation has been issued by RA under para 4.7.1 of HBP Vol.1 ,i.e., on repeat basis and therefore decided to close the case.			

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Case No.:17/26/82-ALC4/2010	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved	
HQ File :01/82/050/00835/AM11/	RLA File :03/95/040/00469/AM11/	Lic.No/Date:0310592489 15.09.2010	Defer Date:	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/85/2006/Ch.II dated 22.07.08 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Aniline 2,5 Disulphonic Acid	1 Kg.	1.	Benzene	0.510 kg
		2.	Soda Ash Light	0.358 kg
		3.	Sodium Sulphate	0.336 kg
RA concerned may take further necessary action as per above decision of NC.				

155	Case No.:37/26/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00855/AM11/	RLA File :09/24/040/00252/AM11/	Lic.No/Date:0910043534 16.09.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of Pharmaceuticals.			

156	Case No.:45/26/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00863/AM11/	RLA File :07/24/040/00222/AM11/	Lic.No/Date:0710074194 16.09.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of Pharmaceuticals.			

157	Case No.:46/26/82-ALC4/2010	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Approved
	HQ File :01/82/050/00864/AM11/	RLA File :07/24/040/00223/AM11/	Lic.No/Date:0710074198 16.09.2010	Defer Date:
	Decision : On the recommendations of TA from Deptt. of Pharmaceuticals, the committee decided to ratify norms for Cepheradine capsules with 2% wastage as per			

relevant SION for the import item Cepheradine or as applied for by the firm whichever is less.

158	Case No.:47/26/82-ALC4/2010	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00865/AM11/	RLA File :09/24/040/00120/AM11/	Lic.No/Date:0910043539 17.09.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of D/o C&PC.			

159	Case No.:48/26/82-ALC4/2010	Party Name:GODAVARI BIOREFINERIES LTD.	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00866/AM11/	RLA File :03/94/040/00486/AM11/	Lic.No/Date:0310592897 17.09.2010	Defer Date:23.11.2010
	Decision : : Committee decided to defer the case for 23.11.10 for comments of Pharmaceuticals.			

160	Case No.:49/26/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:26/82-ALC4/2010 28.09.2010	Status:Case Deferred
	HQ File :01/82/050/00867/AM11/	RLA File :09/24/040/00245/AM11/	Lic.No/Date:0910043540 17.09.2010	Defer Date:23.11.2010
	Decision : Committee decided to defer the case for 23.11.10 for comments of Pharmaceuticals.			